

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.

OA-525/98

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New Delhi this the 21st day of April, 1998.

Hon'ble Sh. T.N. Bhat, Member(J)
Hon'ble Sh. S.P. Biswas, Member(A)

Sh. Kishor Kumar,
S/o Sh. Sardare,
R/o Vill. Rangpuri,
Post Office Mahipal Pur,
New Delhi-37.

.... Applicant

(through Sh. U. Srivastava, advocate)

versus

1. National Capital Territory of Delhi
through the Director General
Home Guard & Civil Defence,
Nishkam Sewa Bhawan,
Raja Garden, New Delhi.

2. The Commandant,
Home Guard & Civil Defence,
Nishkam Sewa Bhawan,
Raja Garden, New Delhi.

.... Respondents

(through Sh. Amresh Mathur, advocate)

ORDER(ORAL)

Hon'ble Sh. T.N. Bhat, Member(J)

We have heard the learned counsel for the parties.

This O.A. is directed against the inaction on the part of the respondents in taking a decision on the representations made by the applicant who was earlier working in the Home Guard Organisation and whose services had been terminated on 06.04.92. It is contended by the learned counsel for the applicant that there have been certain recent judgements passed by the Tribunal granting relief to some persons who were earlier working in the said organisation. The applicant seeks the benefit of

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those judgements. It is also contended by the applicant that he made ^a representation to the respondents on 8.3.97 and another [^] representation on 9.6.97 but there has been no response from the respondents.

On the question of limitation, the learned counsel for the applicant states that since the representations have not been disposed of, he filed the present O.A. after a reasonable time after making the representations. He further states that since he is seeking benefit of the judgements of the Tribunal in comparable cases, the O.A. would not be hit by limitation.

Having considered the rival contentions made by both the parties, we are of the view that this matter can be disposed of at the admission stage itself by directing the respondents to take a decision on the representations of the applicant and pass a reasoned order.

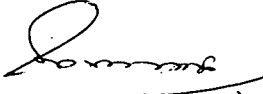
This O.A. is accordingly disposed of with a direction to respondents to take a decision on the representations of the applicant within a period of one month from the date fresh copies of the representations are presented before the competent authority and convey the decision to the applicant within a week thereafter. If the applicant still feels aggrieved by the order so passed by the respondents, he will be at liberty to work

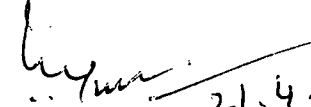
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out his remedy and come to the Tribunal in original proceedings once again, if so advised. Needless to say that copies of the representations shall be furnished within a week from today.

No costs.


(S.P. Biswas)
Member(A)


(T.N. Bhat)
Member(J)
21.4.1998

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